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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No 239/2008  
MA 972/2008  
MA 973/2008  
MA 974/2008  
in  
OA No. 1727/2004**

New Delhi this the 3<sup>rd</sup> day of June, 2008

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)  
Hon'ble Mrs. Veena Chhotray, Member (A)**

Niroti Lal,  
Deputy Superintendent,  
Distt. Office South,  
Department of Social Welfare,  
Govt. of NCT, Delhi. ... Applicant

( By Advocate Shri O.P.Chuahan )

**VERSUS**

1. Shri Rakesh Mehta,  
Chief Secretary,  
Govt. of NCT of Delhi.
2. Shri A.S. Avarodhi,  
The Director.  
Department of Social Welfare,  
Govt. of NCT, Delhi. ... Respondents

**O R D E R (ORAL)**

**(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :**

Today we had occasion to hear the applicant, whereby CP 236/2008 <sup>and</sup> he had alleged that there was contempt vis-a vis order passed by the Tribunal in OA 219/2002. Taking notice of the further developments, and especially the presence of the order in OA 1727/2004, we had held that the plea as above could not have been possible to be entertained.

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2. As for the present application, it is claimed that notwithstanding the order passed on 21.7.2004, respondents had not obliged him by giving reply to his representation. However, as the proceedings are admittedly complete and a penalty order has been issued, and even if lacuna might have been there in the procedure, it could very well be subjected to challenge, as statutorily permissible to be made, ~~and~~ we do not think it will be justifiable to permit him to harp on the plea earlier raised, by a contempt petition. The remedy of contempt application cannot serve his interest, or any other party concerned. Resultantly, application is dismissed, but without prejudice to the applicant's right to appropriately challenge any order that might have adversely affected his interest.

*veena chhotray*  
( Veena Chhotray )  
Member (A)

*M. Ramachandran*  
( M. Ramachandran )  
Vice Chairman (J)

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